

**IN THE INCOME TAX APPELLATE TRIBUNAL  
(DELHI BENCH: 'F': NEW DELHI)  
(THROUGH VIDEO CONFERENCING)**

**BEFORE SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER  
AND  
SHRI ANADEE NATH MISSHRA, ACCOUNTANT MEMBER**

**ITA No:- 6730/Del/2017  
(Assessment Year: 2017-18)**

Lala Khajan Singh Lalta Prasad Charitable Trust, Muzaffarnagar.	Vs.	CIT, Exemption, Lucknow.
<b>APPELLANT</b>		<b>RESPONDENT</b>
<b>PAN No: AAATL9141R</b>		

**Assessee By** : None  
**Revenue By** : Shri K.A. Manu, Sr. DR

**Per Anadee Nath Misshra, AM**

**(A)** This appeal by Assessee is filed against the order of Learned Commissioner of Income Tax, Exemption, Lucknow, ["Ld. CIT(E)", for short], dated 08/09/2017.

Grounds taken in this appeal of Assessee are as under:

- "1. That the order is against law & facts on record.*
- 2. That Ld. CIT was wrong in rejecting application u/s 12AA without any base.*
- 3. That Ld. CIT was wrong in rejecting application u/s 12AA without any show cause notice."*

**(B)** This appeal has been filed by the assessee against rejection of assessee's application for registration U/s 12AA of Income Tax Act, 1961 ("I.T. Act", for short). Vide letter dated 24-02-2021 filed on behalf of the assessee, it has been submitted that the assessee was not pressing the appeal; and that the assessee may be allowed to withdraw the appeal. Relevant portion of the aforesaid letter dated 24-02-2021 is reproduced as under:

*"With reference to the above appeal, the assessee submits that it has been granted exemption u/s 12AA on 14.02.2012 and hence it is not pressing above appeal.  
Hence the assessee wants that the appeal may be allowed to be withdrawn & oblige."*

**(C)** At the time of hearing before us, the learned Senior Departmental Representative ("Ld. Sr. DR", for short) did not express any objection to withdrawal of appeal by the assessee. In view of the foregoing, this appeal has become infructuous, and is hereby allowed to be withdrawn. For statistical purposes, the appeal is treated as dismissed, being withdrawn by assessee.

The order was already pronounced orally in Open Court on 11-03-2021 after conclusion of hearing. Now, this written order is signed, on 11-03-2021.

Sd/-  
**(SUDHANSHU SRIVASTAVA)**  
**JUDICIAL MEMBER**

Sd/-  
**(ANADEE NATH MISSHRA)**  
**ACCOUNTANT MEMBER**

Dated: 11-03-2021  
(Pooja)

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR  
ITAT NEW DELHI

Date of dictation	
Date on which the typed draft is placed before the dictating Member	
Date on which the typed draft is placed before the Other Member	
Date on which the approved draft comes to the Sr. PS/PS	
Date on which the fair order is placed before the Dictating Member for pronouncement	
Date on which the fair order comes back to the Sr. PS/PS	
Date on which the final order is uploaded on the website of ITAT	
Date on which the file goes to the Bench Clerk	
Date on which the file goes to the Head Clerk	
The date on which the file goes to the Assistant Registrar for signature on the order	
Date of dispatch of the Order	